

Annual Census of Undertrials in Jails

545. SHRI RAJESH KUMAR SINGH;

SHRI RASHEED MASOOD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the recent Supreme Court directive to the Government of Bihar to make an annual census and to submit to Patna High Court a list of undertrials detained in jails for more than 18 months without committal proceedings or after the commencement of trial;

(b) if so, whether Government propose to ask all the State Governments for such a census for speedy justice;

(c) if so, the steps taken by Government in this direction; and

(d) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir. The Supreme Court has recently issued orders for the Govt. of Bihar to make an annual census of undertrial persons who are in jails for a period of more than 18 months without committal proceedings or trial having commenced.

(b) to (d). State Governments have been advised from time to time to examine the cases of undertrial prisoners and consider their release on bail/personal bonds and providing the services of counsels to them. However, it is for the State Government themselves to consider making periodic census of undertrial prisoners whose trials/commitment proceedings have not commenced and take other measures for speedy justice.

Growth of Private Industry

546. SHRI R.N. RAKESH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to the sudden spurt in the growth of private industry as reported in 'India Today' dated 31 July, 1982;

(b) whether Government consider such concentration of wealth in keeping with its policies; and

(c) whether Government propose to halt the phenomenal growth of some of the businessmen; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Government have seen the Report.

(b) to (d). The Industrial Policy Resolution of 1956 and subsequent Government's decision of 2nd February, 1973 have assigned specific role to the private sector including large industrial houses. The private sector is also free to develop in the fields allotted to them. There are, however, certain restrictions on the growth of monopolies etc. under the MRTP Act. Apart from these there is no proposal to restrict the growth of private sector industry if it is within the role allotted to them.

Ownership of Vehicles by Rickshaw Pullers in Delhi

547. SHRI R.N. RAKESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for such inordinate delay in implementing the scheme 'Rickshaw Pullers of Delhi to become owners of the vehicles with the help of Nationalised Banks';

(b) particulars of the Government agency who is responsible for such inordinate delay;

(c) the action taken or proposed to be taken against those responsible for such inordinate delay; and

(d) what steps Government propose to take for speedy implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (d). Information is being collected and will be laid on the Table of the House.